

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/1521/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the th 17 March, 2022.

Sub:- **Casual leave.**

Ref:- Email Dated 16.03.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 17.03.2022, along with station leave permission, with the official vehicle, at own cost, till the evening of 17.03.2022**, as prayed for.

The Civil Judge & Asstt. Sessions Judge, Chirang, Kajalgaon shall remain in charge of the Court & office of the District & Sessions Judge, Chirang, Kajalgaon during your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/ 1522/A, dated , 17-03-2022
Copy to:

1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)
Kalon